

(29)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.  
OA. No. 131/96.

Date of order: - 12.3.96.

Between:-

M. Raghava Chetty ... Applicant.

And

1. Senior Divisional Operating Manager,  
South Central Railways, Vijayawada Division,  
Vijayawada, Krishna District.
2. Senior Divisional Personnel Officer, South  
Central Railways, Vijayawada Division,  
Vijayawada, Krishna District.
3. Divisional Railway Manager, South Central  
Railways, Vijayawada Division, Vijayawada, Krishna  
District.
4. General Manager, South Central Railways, Rail Nilayam,  
Secunderabad.

.... Respondents.

Counsel for the Applicant : Mr. B. Narasimha Sharma

Counsel for the Respondents: Mr. J. R. Gopal Rao,  
SC for Rlys.

CORAM:-

HON'BLE MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN  
HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMN)

O.A.NO.131/96.

JUDGEMENT

Dt.12.3.96

(AS PER HON'BLE SHRI H.RAJENDRA PRASAD, MEMBER (ADMN.)

Heard Shri M.C.Jacob for Shri B.Narasimha Sharma, learned counsel for the applicant. The learned SC for Railways, Shri J.R.Gopala Rao was present but had no instructions in the matter.

2. The main grievance of the applicant pertains to the treatment of the period of his suspension between 18.8.80 and 2.8.82 vide orders contained in Annexure-VI to the OA. Additionally the applicant claims the benefit of a promotional scale on the ground that not even a minor penalty was imposed on him as a result of the disciplinary proceedings which had commenced as long ago as August 1980, and dropped only in September 1994.

3. It is noticed that the applicant had submitted a representation to the DRM, SC Railway, Vijayawada, on 25.9.94. The same is found at Annexure-VII to the OA. The applicant also draws attention to the same appeal in his representation addressed to the SDPO, Vijayawada vide Annexure-X.

4. Considering the facts, pleadings and circumstances of the case, it is directed that Respondent No.3 i.e., the DRM, SC Railway, Vijayawada Division, shall dispose of the appeal of the applicant at Annexure-VII on merits with a speaking order within

Q6/13.

(27)

...3...

30 days of the receipt of a copy of these orders. The applicant shall have the liberty to reagitate his grievance, if any, and if so advised, after the above direction is complied with by Respondent No.3. Annexure-VII to this OA shall be treated as an Appeal of the applicant in case the appeal stated to have been directly submitted through proper channel is not found on record, and may be disposed of as such.

5. Thus the OA is disposed of. No costs.

1091  
(H.RAJENDRA PRASAD)  
MEMBER (ADMN.)

12 MAR 96

M.G.CHAUDHARI  
(M.G.CHAUDHARI)  
VICE CHAIRMAN

DATED, 12th March, 1996.  
Open court dictation.

Anubhav  
12/3/96  
By Registrar

vsn

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Copy to:-

1. Senior Divisional Operating Manager,  
South Central Railways, Vijayawada Division,  
Vijayawada, Krishna District.
2. Senior Divisional Personnel Officer, South  
Central Railways, Vijayawada Division,  
Vijayawada, Krishna District.
3. Divisional Railway Manager, South Central  
Railways, Vijayawada Division, Vijayawada,  
Krishna District.
4. General Manager, South Central Railways,  
Rail Nilayam, Secunderabad.
5. One copy to Mr. B. Narasimha Sharma, Advocate,  
3-5-926/19/A, Himayatnagar, Hyderabad.
6. One copy to Mr. J. R. Gopal Rao, SC for Rlys, CAT, Hyd.
7. One spare copy.

kku.

9/6/96

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

Dated: 12-3-1996

ORDER/JUDGEMENT

Judgement.

M.A/R.A./C.A. NO.

O.A.No. 131/96

T.A.NO.

(W.p.)

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

pvm

